

pig iron cleared duty-free and disposed of in violation of the provisions of the Duty Exemption Entitlement Scheme were recovered and seized, 3197.9 MT of pig iron which was still lying in the docks at Kandla pending clearance by the firm was also seized as the firm appeared to have plans for similar disposal. The President of the Company was arrested in December, 1987 and later released on bail. It has been revealed during investigations that two of the supporting manufacturers declared by the firm were even non-existent and the remaining three had not entered into any agreement with the aforesaid firm.

The firm has already paid up duty amounting to about Rs. 39.87 lakhs and interest amounting to about Rs. 2.05 lakhs for the pig iron which had been sold after clearance from the docks.

(c) Show cause notice has been issued to the party. Prosecution will depend on the outcome of adjudication proceedings.

(d) The subject case is in the nature of post importation violation of the condition of Advance Licensing Scheme. The office of CCI&E is the monitoring authority for prevention of violation of these types of cases. The details of this case have already been brought to the attention of the CCI&E for necessary action.

#### Financing of leasing Industry by IDBI and IFCI

9958. DR. B. L. SHAIKESH : Will the Minister of FINANCE be pleased to state :

(a) whether an interest war is breaking out among the financial institutions particularly between the Industrial Development Bank of India and the Industrial Finance Corporation of India over providing finance to the leasing industry;

(b) if so, the genesis of this lease funding rate war; and

(c) the steps Government propose to take to sort out matters ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) : (a) No, Sir. Under its scheme of financing the leasing and hire purchase companies, the IDBI charge a rate of interest of 15% per annum payable monthly. IFCI has also a scheme for assisting leasing and hire purchase companies envisaging the same rate of interest as in the case of IDBI. It also proposes to take up direct leasing activity.

(b) and (c) Do not arise.

#### Utilisation of water

9959. SHRI LAKSHMAN MALCICK : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that only about 14 per cent of the available water in the country is being utilised for irrigation purposes and the remaining 86 per cent of the water is going waste into the sea; and

(b) if so, specific steps being taken to utilise at least 50 per cent of the available water for irrigation purposes ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI) : (a) and (b) Broad estimates indicate that over 45% of the utilisable surface water resources and about a fourth of the utilisable ground water resources have been utilised so far. A number of projects envisaging further use of water have been taken up.

#### Assistance to sick units by IRBI

9960. SHRI LAKSHMAN MALLICK : Will the Minister of FINANCE be pleased to state :

(a) the total amount of assistance